

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1784  
(To be answered on the 28<sup>th</sup> December 2017)**

**Norms for Private Jet Overseas Flights**

1784. **SHRI SUMAN BALKA**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether the Directorate General of Civil Aviation (DGCA) has relaxed norms for private jets to undertake overseas/ international non-scheduled flights from/to airports with custom/immigration facilities;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

**ANSWER**

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (c) Yes Madam. DGCA in consultation with Ministry of Civil Aviation has revised the CAR Section 3 Series 'F' Part I regarding requirements for issue of non-scheduled flight clearances by DGCA for Indian registered aircraft. These revised regulations came into effect from 15.12.2017, and now the Indian aircraft operators approved/ authorized to undertake international operations do not require prior permission from DGCA for undertaking international non-scheduled flights from/to airports with Custom/Immigration facilities.

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